

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 1094 & 1140 of 2019

IN THE MATTER OF:

M/s BCIL Yelahanka Projects LLP

.....Appellant

Vs.

Mr. Amit Chandrakant Shah & Ors.

.....Respondents

Present :

For Appellant: Mr. Gautam Singh, Ms. S.Sonam, Advocates

**For Respondents: Mr. Sanjay Gupta, Ms. Ashly Cherian, Mr. Amit
Agrawal, Aanchal Tikman, Advooates for R-2&4**

O R D E R

27.02.2020 - Learned Counsel for Respondent No. 5 wants to file the reply.

Learned Advocate Shri Amit Agrawal states that on earlier occasions on 20.01.2020 he was shown as appearing for Respondent Nos. 2 to 4. On 31.01.2020 it was correctly noted that he appears for Respondent Nos. 2 and 4. He states he does not have Vakalatnama from Respondent No. 3.

It does not appear that notice has been delivered to Respondent No. 3. Appellant to take fresh steps to serve Respondent No. 3. Respondent No. 5 may file the reply within two weeks.

....contd.

List the matter on **30th March, 2020** for 'admission'(after notice).

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/m